

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF POWER)
DELHI SECRETARIAT, 8TH LEVEL, B-WING
NEW DELHI – 110002

F.11/2026/Power/E-243215/ 4243

Dated: 12/06/2026

To,

1. All the Chief Secretaries of States/Union Territories.
2. All the Registrar General of Hon'ble High Court of States/
Union Territories.

Sub.: Selection to the posts of Chairperson and two Members of Delhi
Electricity Regulatory Commission (DERC)

Sir,

A Selection Committee under Section 85 of the Electricity Act, 2003 has been constituted by the Government of NCT of Delhi for selection of Chairperson and two Members of Delhi Electricity Regulatory Commission (DERC). In terms of the provisions of Section 84(1) of the Electricity Act, 2003, Qualifications for appointment of Chairperson and Members is as under:

"The Chairperson and Member of the Delhi Electricity Regulatory Commission shall be a person of ability, integrity and standing who has adequate knowledge of, and has shown capacity in dealing with problems relating to engineering, finance, commerce, economics, law or management."

As per judgment dated 12.04.2018 of the Hon'ble Supreme Court of India in Civil Appeal No.14697 of 2015 titled "*State of Gujarat & Ors. Vs. Utility Users' Welfare Association & Ors.*", wherein it has been held that it is mandatory that there should be a person of law as a Member of the Commission. For this purpose, the candidate should be:

(a) a person who is or has been holding a judicial office; or

(b) an advocate with not less than ten years' practice and qualified for appointment as a Judge of a High Court under Article 217(2) of the Constitution of India; or

(c) an advocate with not less than seven years' practice and qualified for appointment as a District Judge under Article 233(2) of the Constitution of India.

In terms of provisions of Section 89(1) of the Electricity Act, 2003, the Chairperson and Member shall hold office for a term of 5 years from the date on which he enters upon his office or till he attains the age of 65 years which ever is earlier.

Vikas Jandey
12/6/26

The salary, allowances and other terms and conditions of service of the Chairperson and Members in DERC shall be governed as per Section 89 of the Electricity Act, 2003 readwith Delhi Electricity Regulatory Commission (Salary, Allowances & Other Conditions of Service of the Chairperson & Members) Rules, 2001 (as amended from time to time).

The Chairperson and Member shall receive a pay of ₹2,25,000/- (Rupees Two Lakh Twenty Five Thousand)(fixed) per month provided that in case a person appointed as Chairperson and Member is in receipt of any pension, the pay of such person shall be reduced by the given amount of pension drawn by him.

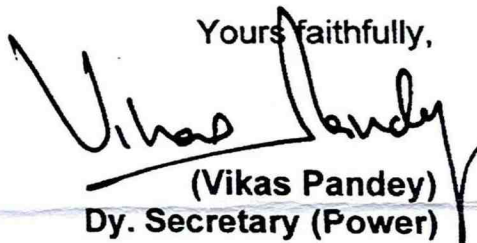
I would request you to kindly circulate this notice amongst eligible persons in your respective jurisdictions.

Application of eligible candidates may submit their applications for the posts of **Chairperson** and **two Members** of the Delhi Electricity Regulatory Commission (DERC), along with a detailed bio-data and a duly filled application format at **Annexure-I**. The prescribed application format (**Annexure-I**) is available on the website at <https://power.delhi.gov.in>.

The completed applications should be submitted to the **Special Secretary (Power), Government of NCT of Delhi, Delhi Secretariat, 8th Level, B-Wing, I.P. Estate, New Delhi – 110002**, or by email at power.dercappointment@gmail.com on or before **03rd July, 2026**. Applications received after the prescribed date & time shall not be considered.

This issues with the prior approval of the Competent Authority.

Yours faithfully,


(Vikas Pandey)
Dy. Secretary (Power)

12/6/26